
(2018) 06 CHH CK 0066

Chhattisgarh High Court

Case No: Writ Petition (S) No. 3935 Of 2018

Ruplal Yadav And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: June 18, 2018

Hon'ble Judges: Sharad Kumar Gupta, J

Bench: Single Bench

Advocate: Ramakant Pandey, Sunita Jain

Final Decision: Disposed Of

Judgement

Sharad Kumar Gupta, J

1. This Writ Petition has been filed by the petitioners seeking benefits of regular pay as has been granted to the similarly placed employees in the

department

2. Heard learned counsel for the parties.

3. Learned counsel for the petitioners submitted that the petitioners have not made any representation before the competent authority i.e. Respondent

No. 1 and they want to file their representations for grant of regular pay scale w.e.f. their initial date of appointment before the committee constituted

by the State Government vide order dated 09.07.2012 for redressal of grievances of employees with regard to grant of regular pay scale from their

initial date of appointment.

4. The petitioners are directed to approach the Committee for appropriate relief and in turn, it is directed that the Committee shall consider and decide

the case, in accordance with law and on its own merits. The needful may be done within a period of 12 weeks from the date of receipt of copy of this

order.

5. The Writ Petition is disposed of accordingly.